

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 306**  
**IB-270(ND)/2024**

**IN THE MATTER OF:**

Bank of Baroda ..... Petitioner/Applicant  
Vs.  
MR Vikas Goel ..... Respondent

**Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 16.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Santosh Rout, Mr. Iswar Mohapatra, Advs.  
For the RP : Mr. Rajat Chaudhary, Adv.

**ORDER**

The Resolution Professional is directed to bring the report, stated to have been filed, on record within three days.

The Personal Guarantor is directed to file objections one week.

List the matter **on 06.08.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Anand Dubey

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**